## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 191/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Dhar Textile Mills Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NAVIN PAHWA
WITH

2. RITU SHAH
ADV.
FOR THAKKAR
& PAHWA

3- Pralik Tripallii

PCS FOR Conformate
Designation

REPRESENTATION SIGNATURE

PCTITIONER

PCTITIONER

PCTITIONER

TIME

TO BELLE

## <u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. Learned PCS Mr. Pratik Tripathi present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned PCS Mr. Pratik Tripathi filed Memorandum of appearance for Respondent.

Respondent PCS requested time to file objections.

Respondent shall file its objections, if any within one week serving a copy in advance to other side as last chance.

List the matter on 20.12.2017 for hearing before admission and objections of Respondent.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL